

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
IB-153(ND)/2020
Liq./10/2024

IN THE MATTER OF:

M/s. VS and B Domestic Container Solutions Pvt. Ltd. ...PETITIONER

Vs.

M/s. Maple Logistics Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

:Mr. Sanjay Jain, Adv., Mr.
Siddharth Tandon, Adv.

ORDER

Liq/10/2024

This is an application filed by the Liquidator in terms of Section 33(5) of the IBC to initiate proceedings against various entities which are debtors of the Corporate Debtor. Heard Ld. Counsel on behalf of the Liquidator. Vide order dated 01.04.2024 the Liquidator had sought time for filing appropriate documents/details about the debtors against whom they intent to initiate proceedings and also indicate the Court/Tribunal where the proceeding is to be initiated. In compliance of that the Liquidator has filed an affidavit. In para 6 of the same, the details of the debt amount due and the forum qua the proceedings are to be instituted is mentioned. After considering the matter, we hereby accord approval for initiation of the appropriate proceedings against the debtors and before the forum mentioned in the paragraph 6 of the

affidavit dated 03.05.2024. However, before instituting or filing any proceeding the Liquidator should ensure that necessary funds for initiating and conducting the litigation is available. With these observations, IA **disposed** of.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)